

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 14.03.2013

OA No. 226/2013 with MA No. 79/2013

Applicant is present in person.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned order dated 14.09.2011 may kindly be quashed and set aside with all consequential benefits, besides praying that the respondents may be directed to grant the proforma promotion and the benefit of pay fixation to the applicant from the date of promotion of his juniors along with consequential benefits.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 07.11.2012 (Annexure A/14) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 07.11.2012 (Annexure A/14) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 07.11.2012 (Annexure A/14) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application as well as Misc. Application stand disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)